

- (16) Chinese note dated 27th April, 1962 regarding Chinese post at SUMDO;
- (17) India's reply dated 6th June, 1962;
- (18) Chinese note dated 15th May, 1962, regarding India's protest of Chinese intrusion in Longju area (Roi) in January, 1962;
- (19) India's reply dated 6th June, 1962;
- (20) Chinese note dated 17th May, 1962, regarding air drop on Chinese post by Indian aircraft in January, 1962;
- (21) India's reply dated 6th June, 1962. [Placed in Library. See No. LS-200/62].

**Shri P. K. Deo** (Kalahandi): In this regard, Sir, I beg to submit that in the last Lok Sabha similar correspondence of this type was compiled in the form of a White Paper and that used to be laid on the Table and circulated to hon. Members. May I know why there is a departure this time?

**Mr. Speaker:** Papers are being placed before the Parliament as they are being received. If hon. Members want that a regular compilation in the form of a White Paper might be made, then perhaps it may take some time. Subsequently they may put in a White Paper also.

NEWSPRINT CONTROL (AMENDMENT) ORDER, 1962; COFFEE (FOURTH AMENDMENT) RULES, 1962; ANNUAL REPORT OF THE EXPORT RISKS INSURANCE CORPORATION AND THE GOVERNMENT REVIEW ON ITS WORKING

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** With your permission, Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) The Newspprint Control (Amendment) Order, 1962

published in Notification No. 8/26/62-Imp. dated the 29th May, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-201/62].

- (ii) The Coffee (Fourth Amendment) Rules 1962 published in Notification No. G.S.R. 736, dated the 2nd June, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-202/62].
- (iii) (a) Annual Report of the Export Risks Insurance Corporation Limited, Bombay, for the year 1961 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-203/62].

ANNUAL REPORT OF THE HINDUSTAN SALTS COMPANY AND REVIEW BY GOVERNMENT ON THE WORKING OF THE COMPANY

**Shri Kanungo:** Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Salts Company Limited, Jaipur for the the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-204/62].